



This is a digitally signed Gazette, to verify click here.
<https://rajpatra.hp.gov.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 06 जुलाई, 2026 / 15 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 2nd July, 2026

No. HHC/Estt.3(1052)/2020.—04 days commuted leave on and *w.e.f.* 30-03-2026 & 02-04-2026 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Sheela Sood, Additional

Registrar of this Registry.

Certified that Smt. Sheela Sood has joined the same post and at the same station from where she had proceeded on leave after expiry of the above leave period.

Certified that Smt. Sheela Sood, would have continued to officiate the same post of Additional Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 2nd July, 2026

No. HHC/Estt.3(517)/2001-I.—09 days earned leave on and *w.e.f.* 17-06-2026 to 25-06-2026, with permission to suffix gazetted holiday fell on 26-06-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Mamta Rao, Secretary of this Registry.

Certified that Smt. Mamta Rao has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Mamta Rao would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 2nd July, 2026

No. HHC/Estt.3(689)/2009-I.—04 days earned leave *w.e.f.* 09-06-2026 to 12-06-2026, with permission to suffix second Saturday and Sunday fell on 13-06-2026 & 14-06-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Bhupender Kumar, Secretary of this Registry.

Certified that Shri Bhupender Kumar has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Bhupender Kumar would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 2nd July, 2026

No. HHC/Estt.3(615)/2008.—11 days earned leave on and *w.e.f.* 06-07-2026 to 16-07-2026, with permission to prefix Sunday falling on 05-07-2026, is hereby sanctioned in favour of Smt. Rajni, Secretary of this Registry.

Certified that Smt. Rajni is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Rajni would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated the 2nd July, 2026

No. HHC/Estt.3(606)/2007.—05 days earned leave *w.e.f.* 08-06-2026 to 12-06-2026 with permission to prefix Sunday fell on 07-06-2026 and suffix second Saturday and Sunday fell on 13-06-2026 & 14-06-2026, is hereby sanctioned, *ex-post-facto* in favour of Shri Varinder, Secretary of this Registry.

Certified that Shri Varinder has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Varinder would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

MUNICIPAL COUNCIL DALHOUSIE**[Bye Laws under sec. (202) of the H.P. Municipal Act, 1994 to Regulate the posting of Bills/Hoardings, Advertisement within limits of Municipal Council, Dalhousie-2026].****NOTIFICATION***Dated the 8th April, 2026*

No. MCD- Bye Laws under sec (202)/338.—The following Bye-laws made by **Municipal Council Dalhousie**, for regulating Outdoor Advertisement and hoardings in exercise of the Power conferred under section 113 and section 202(o) of the Himachal Pradesh Municipal Act, 1994, I, Rakhi Kaushal, Senior Executive Officer, Municipal Council Dalhousie, Himachal Pradesh hereby notify the following Bye laws:—

1. Title & Contents.—(i) These Bye-laws may be called the Municipal Council Dalhousie Outdoor Advertisement Bye-laws 2026 .

(ii) These Bye-laws shall come into force with immediate effect within the limits of Dalhousie Municipal Council after the notification by the Government of Himachal Pradesh in the official gazette.

2. Definitions.—In these byelaws unless the context otherwise requires :—

(i) “**Act**” means Himachal Pradesh Municipal Act, 1994

(ii) “**Council**” means Municipal Council Dalhousie

(iii) “**Advertisement**” shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./Public Sector undertaking/ Govt. Companies/ Govt. Authorities etc., Land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Municipal Council or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement.

(iv) Advertisement on vehicle (movable) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(v) Advertisement on vehicle (Parked) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or

behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

- (vi) "**Advertisement Regulation Committee**" means Committee consisting of (a) Sr. Executive Officer, Municipal Council Dalhousie, (b) Junior Engineer, Municipal Council Dalhousie, (c) Sanitary Supervisor, Municipal Council Dalhousie.
 - (vii) "**Advertisement Zoning Plan**" means the numbered plan signed by the Sr. Executive Officer and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.
 - (viii) "**Area of Special Control**" means as area so defined in the advertisement zoning plan.
 - (ix) "**Enclosed Land**" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.
 - (x) "**Illuminated Advertisement**" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display:—
 - (a) is of goods merely bearing labels showing the name of article of its manufacturer or of other; and
 - (b) is made by lighting which is not, in the opinion of the Sr. Executive Officer more than which is necessary to make the goods labels visible at night.
 - (xi) "**Name Plate**" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.
 - (xii) "**Structure**" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.
 - (xiii) "**Schedule**" means the schedule indicating the rate/fees for advertisements.
3. (A) **Regulation and control of advertisement.**—No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written permission of the Sr. Executive Officer granted in accordance with bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—
- (a) Appears in newspapers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or

- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or
- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or
- (e) Relates to any activity of the Government or Union of India or the Municipal Council.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc.—

- (i) Hoardings, advertisement/ banners will not be allowed in the acquired width of the National/ State highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.
- (ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.
- (iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.
- (iv) No hoarding, advertisement should exceed dimension size of 30 Sq. Meters.
- (v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guidelines notified by any department.
- (vi) No hoarding, advertisement should locate near a water source.
- (vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or in animate object.
- (viii) No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Sr. Executive Officer, MC Dalhousie .
- (ix) Only sign board of premises are allowed up to 4 Sq m. between slab and lintel of the building to the occupier/ owner.
- (x) Directional sign to Govt. offices, religious places will be allowed by the Council. The type, size and location of these shall be also approved by the Council. The PNP has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.
- (xi) The Council shall provide notice board for the purpose of sticking, fixing or

hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Sr. Executive Officer on payment of fee provided for in these byelaws.

(xii) No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turn and blind turns.

(xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.

(xiv) No writing/ defacing of retaining walls and parapets could be allowed.

4. Outdoor advertisement and road safety criteria.—An advertisement device may be considered a traffic hazard:—

- (a) If it interferes with road safety or traffic efficiency;
- (b) If it interferes with the effectiveness of a traffic control device (eg. traffic light, stop or give way sign);
- (c) Distracts a driver at a critical time (e.g. making a decision at an intersection);
- (d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);
- (e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);
- (f) Imitates a traffic control device;
- (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
- (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and
- (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;
- (j) Name of advertisement agencies should be mentioned on every hoarding board.

5. Control of the physical characteristics of advertising devices shall be as follows :—

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings.
- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.

- (d) Illumination of advertising device is to be concealed or be integral part of it.
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from 11pm till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria.—The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements:—

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items
- Advertisements propagating exploitation of women or child
- Advertisement having sexual overtone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India
- Advertisement glorifying violence
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary.
- Destructive devices and explosives depicting items

- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing.
- Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies.

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions thereon.—The Sr. Executive Officer may:—

- (a) by order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.—The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the bye-laws.

8. Classification of advertisement devices.—The categories of the advertisement devices:—

- Category 1: Large-format advertisement, mainly fixed on bill boards/uni-poles and bridge.

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure.

Category 4: Advertisement devices for self-advertising in commercial areas.

9. Outdoor advertising and structure criteria.—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Byelaws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have an on-reflective finish to prevent glare. The device structure shall be well maintained at all times. It shall be painted in colours that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colours laid out earlier in the Bye laws.
- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device.

10. Outdoor advertising devices and electrical connection.—The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources:

To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the license fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices.—As per schedule-I

12. Specific conditions.—(a) No advertisement /hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Sr. Executive Officer can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.

(b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications.—Every application received as per provision of these byelaws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement

tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Byelaws.

14. Procedure to grant permission.—All advertisements, over the size of 100 sq. feet, (9.3 sq.m.) permitted over the Municipal land / building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Sr. Executive Officer or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender:—

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender

The advertisement right shall be given for a period of 3 years or as may be decided by the Municipal Council Dalhousie. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Municipal Council Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission.—For grant of permission in respect of advertisement of private property:—

The application for permission from the Sr. Executive Officer shall be accompanied with the following documents:—

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant Indian structural design standards policy and guidelines framed from time to time.
4. NOC will not be issued to those who violate these bye laws.

16. Fees on Advertisements.—(1) The advertisement fee shall be payable in advance annually/quarterly/monthly basis as the case may be fixed by the Municipality from time to time provided that if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions there of shall be construed accordingly.

(2) New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.

(3) Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.

(4) The fees shall be paid by the advertiser to the Municipal Council Dalhousie before the erection of the advertisement.

17. Calculation of fees.—The advertisement fees should be calculated on the basis of the following factors:—

- (a) Category of the advertisement- **Equal for all 1 factor.**
- (b) Size of the advertisement- **as per sqm. House approval Rs. 100 and Rs. 300 per sqm.**
- (c) Location of the advertisement- **Equal for all 1 factor.**
- (d) The fee for Digital advertisements on LED Board shall be Rs. 50 per minute and shall be charged monthly by the formula = (Total minutes for which the digital advertisement was run on the LED Board during a month) X (Rs. 50).

The value of the factors shall be decided by the general house of the Municipal Council Dalhousie for the first time and future amendments can be done by the Advertisement Regulations committee.

18. Functions of the Advertisement Regulation Committee.—(I) The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.

(II) In case any practical difficulty arises with respect to implementation of these byelaws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Sr. Executive Officer for the decision.

19. Penalties.—Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/- for everyday, which may extend up to Ten Thousand Rupees, when the contravention is continuing one.

20. Arbitration.—If any dispute regarding advertisement holdings arises between Municipal authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the Sub-Division Officer (Civil) Dalhousie, who shall be sole arbitrator.

21. Jurisdiction.—All disputes shall be subject to the jurisdiction of the Civil Courts at Dalhousie only.

22. Indemnity.—A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions,

proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device/advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safe guard the Municipal Authority in respect of any such claim or claims.

23. Removal of Illegal holdings.—In case any holdings are found illegal, the Sr. Executive Officer may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with.

24. Insurance.—

- The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

25. Appeals.—(a) Appeal against any decision of the Sr. Executive Officer relating to display of advertisement or any matter related thereto shall lie before, Director Urban Development Department.

(b) Before lodging an appeal, the affected person shall seek a review of the decision.

26. If there is any contradiction between these bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble court shall prevail over these bye-laws.

27. When a person desires to remove the advertisement, he will put the space as it was before.

Schedule-I Permissibility of different category of advertising devices 9.1 Category 1-Devices

9.1 Category 1- Devices		
Sl. No.	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted
1.1	Bill boards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted

IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On rooftops of residences	Not Permitted, except with the permission of Sr. Executive Officer, MC Dalhousie.
VIII.	On mobile vans for purposes of advertising	Not Permitted, except with the permission of Sr. Executive Officer, MC Dalhousie.
1.2	Tri vision	
I.	Bridge Panels	Permitted
1.3	Building Wrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc., including mixed land use.	Not Permitted

Sd/-
Sr. Executive Officer,
Municipal Council Dalhousie.

**OFFICE OF THE ADVOCATE GENERAL
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 20th June, 2026

No. 1-48/2014-2524.—Sanction is hereby accorded to the grant of **nine (09) days** earned leave *w.e.f. 19th to 27th June, 2026* with permission to avail suffix *i.e.* Sunday falling on 28th June, 2026 in favour of **Smt. Seema Sharma, Deputy Advocate General** of this department.

Certified that **Smt. Seema Sharma, Deputy Advocate General** would have continued to officiate, but for her proceeding on nine (09) days earned leave and that this period of leave will count for earning her annual increment.

Certified that **Smt. Seema Sharma, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
Additional Advocate General,
Himachal Pradesh, Shimla.

**DEPARTMENT OF THE ADVOCATE GENERAL
HIMACHAL PRADESH, SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 25th June, 2026

No. 1-11/2024-2519.—Sanction is hereby accorded to the grant of **two (02) days** earned leave for **29th and 30th June, 2026** with permission to avail prefix *i.e.* Sunday falling on 28th June, 2026 in favour of **Sh. Vishav Deep Sharma, Additional Advocate General** of this department.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(RAMAKANT SHARMA),
*Additional Advocate General,
Himachal Pradesh, Shimla.*

**OFFICE OF THE ADVOCATE GENERAL
STATE OF HIMACHAL PRADESH, SHIMLA**

NOTIFICATION

Shimla-171 001, the 30th June, 2026

No. 1-48/2014-2558—In supersession of this Office Notification of even no. 2522-25, dated 30th June, 2026 and pursuant to her revised leave application, *ex-post facto* sanction is hereby accorded to the grant of **eleven (11) days** earned leave *w.e.f.* **19th to 29th June, 2026** in favour of **Smt. Seema Sharma, Deputy Advocate General** of this department.

Certified that **Smt. Seema Sharma, Deputy Advocate General** would have continued to officiate, but for her proceeding on eleven (11) days earned leave and that this period of leave will count for earning her annual increment.

Certified that **Smt. Seema Sharma, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where she proceeded on leave.

Sd/-
(RAMAKANT SHARMA),
*Additional Advocate General,
Himachal Pradesh, Shimla.*

ब अदालत श्री भीम सिंह नेगी, सहायक समाहर्ता प्रथम श्रेणी, पूह, जिला किन्नौर (हि0प्र0)

मिसल नं0 : 70319/2026

उनवान मुकद्दमा : नाम दुरुस्ती

तारीख : 10-06-2026

श्री मान सिंह पुत्र श्री दावा छेतन, निवासी रुशकलंग, ग्राम व डाकघर ज़ाबुंग, तहसील पूह, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.—नाम दुरुस्ती बारे।

प्रार्थी उपरोक्त ने इस आशय से न्यायालय में आवेदन—पत्र प्रस्तुत किया है कि उनका सही नाम मुताबिक पंचायत नकल परिवार रजिस्टर, आधार कार्ड, में मान सिंह दर्ज है, परन्तु राजस्व अभिलेख के उप मोहाल तालिंग व रुशकलंग में उनका नाम गलती से माल सेन पुत्र श्री दावा छेतन दर्ज हुआ है, इसलिए राजस्व अभिलेख उपरोक्त में दर्ज माल सेन को दुरुस्ती कर मान सिंह दर्ज किया जाए। जिसकी पुष्टि के लिए प्रार्थी ने नकल परिवार रजिस्टर, आधार कार्ड इस अदालत में प्रस्तुत किया है। उक्त सभी तथ्यों के मध्यनजर उक्त आवेदन पत्र की छानबीन गिरदावर कानूनगो पूह से करवाई गई। बाद छानबीन गिरदावर कानूनगो ने रिपोर्ट किया कि मुताबिक छानबीन राजस्व अभिलेख प्रार्थी का नाम पटवार वृत्त ज़ाबुंग के राजस्व अभिलेख वाका उप—महाल रुशकलंग व तालिंग में माल सेन दर्ज है जबकि मौका छानबीन तथ्यों व ब्यानातों के मध्यनजर प्रार्थी का असल नाम मान सिंह पुत्र श्री दावा छेतन है तथा प्रार्थी का तमाम सरकारी दस्तावेजों में यही नाम दर्ज है तथा प्रार्थी स्थानीय समुदाय में इसी नाम से जाना—पहचाना व पुकारा जाता है। उक्त सभी तथ्यों को मध्यनजर रखकर क्षेत्रीय इकाइयों द्वारा हि0प्र0 भू—राजस्व अधिनियम, 1954 की धारा 38 के तहत राजस्व अभिलेख में प्रार्थी के नाम की दुरुस्ती बारे सकारात्मक प्रक्रिया की सिफारिश प्राप्त हुई है।

आगे कोई उजर/आपत्ति को मध्यनजर रखकर आम जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख उपरोक्त में दर्ज माल सेन पुत्र दावा छेतन दर्ज को दुरुस्ती कर मान सिंह दर्ज करने पर कोई उजर/एतराज हो तो दिनांक 09-07-2026 तक व उससे पूर्व असालतन या वकालतन अदालत में हाजिर होकर अपना पक्ष रखें। अन्यथा इस कार्यालय द्वारा नियमानुसार नाम दुरुस्ती की आगामी कारवाई अमल में लाई जाएगी।

आज दिनांक 10-06-2026 का हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
पूह, जिला किन्नौर (हि0प्र0)।

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

1. Sh. Ramdeep Chauhan s/o Sh. Lekh Raj, r/o Village Telga, P.O. Larot, Tehsil Chirgaon, District Shimla (H.P.).

2. Ms. Reetu d/o Ujjawl, r/o Village Benol, Tehsil Morri, District Uttarkashi, U.K.

.. Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating that their marriage was solemnized on 24-11-2024 at Village Telga, P.O. Lartot, Tehsil Chirgaon, District Shimla (H.P.) and have prayed for registration of their marriage under the said act.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 30th June of 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS)
*Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).*

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

1. Yashod Kumar s/o Sh. Balak Ram, r/o Village Kaloti, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla (H.P.).

2. Vinodi d/o Ramesh, r/o Village Bittri, P.O. Dhauni, Tehsil Mori, District Uttarkashi, Uttarakhand
. . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating that their marriage was solemnized on 23-04-2021 at Village Kaloti, P.O. Kaloti, sub-Tehsil Jangla, District Shimla (H.P.).

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should

appear before the court of undersigned within 30 days from publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 30th June of 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS)
Sub Divisional Magistrate,
Rohru, District Shimla (H.P.).

In the Court of Assistant Colloctor, 1st Grade, Shimla (R), District Shimla (H.P.)

Case No.	Date of Institution	Date of hearing
7008112/2025	22-11-2025	07-08-2026

Sh. Munish Mahajan s/o Sh. Subhash Chand, r/o Village Gugga Bhater, Tehsil Sadar, P.O. Barmana, Distt. Bilaspur (H.P.).

Versus

General Public

Whereas, an application has been filed by Sh. Munish Mahajan s/o Sh. Subhash Chand, r/o Village Gugga Bhater, Tehsil Sadar, P.O. Barmana, Distt. Bilaspur (H.P.) seeking correction in the revenue records pertaining to Khata/Khatoni No. 98 min/109, Khasra No. 714, situated at Mohal Bhagwati Nagar, Tehsil Shimla Rural, District Shimla (H.P.)

The applicant has prayed that the name of his grandfather, which is presently recorded in the revenue record as "Mangat Ram s/o Mehtu" be corrected as "Bhagat Ram s/o Ganesha", on the documents and affidavit produced by him.

Therefore, notice is hereby issued to the general public and all persons having any right, title interest or objection in respect of the proposed correction. If any person has any objection to the proposed correction, he/she may appear before the undersigned and file objections, supported by documentary evidence on or before the date fixed for hearing.

In case no objection is received within the stipulated period, the matter shall be considered and decided *ex-parte* on the basis of the available record and evidence, with any further notice.

Issued today on 01-07-2026 under my signature and seal of the court.

Seal.

Sd/-
Assistant Colloctor, 1st Grade,
Shimla (R), District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 15/26

तारीख दायर : 22-06-2026

आशीष पंत पुत्र श्री बसन्त बल्लभ पंत, निवासी 10 Himlok Enclave, Seemadwar, Dehradun, Uttarakhand-248 146
वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत झाखडी में जन्म पंजीकरण बारे।

यह दरखास्त श्री आशीष पंत पुत्र श्री बसन्त बल्लभ पंत, निवासी 10 Himlok Enclave, Seemadwar, Dehradun, Uttarakhand-248 146 ने इस कार्यालय में अपने बेटे चिन्मय पंत की जन्म तिथि, जन्म व मृत्यु पंजीकरण ग्राम पंचायत झाखडी में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया है कि ज्ञान न होने के कारण वह अपने बेटे चिन्मय पंत की जन्म तिथि का पंजीकरण ग्राम पंचायत झाखडी में दर्ज न कर सका। प्रार्थी के बेटे की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थी का नाम	तारीख जन्म
1.	चिन्मय पंत पुत्र श्री आशीष पंत, निवासी गांव व डा0 झाखडी, तहसील रामपुर, जिला शिमला हि0प्र0,	19-11-2001

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत झाखडी में प्रार्थी के पुत्र की जन्म तिथि के पंजीकरण करने बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 30-07-2026 को प्रातः 11 बजे या उससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(सुरेश कुमार नेगी),
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 15/26

तारीख दायर : 22-06-2026

श्री सोहन लाल पुत्र स्व0 श्री सरी राम, निवासी गांव कोटी, डा0 धार-गौरा, तहसील रामपुर, जिला शिमला (हि0प्र0).
वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत धार—गौरा में जन्म पंजीकरण बारे।

यह दरखास्त श्री सोहन लाल पुत्र स्व० श्री सरी राम, निवासी गांव कोटी, डा० धार—गौरा, तहसील रामपुर, जिला शिमला (हि०प्र०) ने इस कार्यालय में अपनी जन्म तिथि, जन्म व मृत्यु पंजीकरण ग्राम पंचायत धार—गौरा में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत धार—गौरा में दर्ज न कर सका। प्रार्थी की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थी का नाम	तारीख जन्म
1.	श्री सोहन लाल पुत्र स्व० श्री सरी राम, निवासी गांव कोटी, डा० धार—गौरा, तहसील रामपुर, जिला शिमला (हि०प्र०)	01-07-1966

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत धार—गौरा में प्रार्थी की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 30-07-2026 को प्रातः 11 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(सुरेश कुमार नेगी)
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला (हि०प्र०)

मुकद्दमा संख्या : किस्म मुकद्दमा : तारीख दायर : तरीख फैसला :
820620/2025 दुरुस्ती ईन्द्राज 04-02-2026

मुकद्दमा शीर्ष : श्रीमती संत कली पुत्री थती, पुत्री भजी, निवासी गांव व डा० डन्सा, तहसील रामपुर, जिला शिमला (हि०प्र०) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—राजस्व माल कागजात में हि०प्र० भू—राजस्व अधिनियम, 1954 की जेर धार 37 के तहत दुरुस्त ईन्द्राज बारे।

श्रीमती संत कली पुत्री थती, पुत्री भजी, निवासी गांव व डा० डन्सा, तहसील रामपुर, जिला शिमला (हि०प्र०) ने आनलाईन आर०एम०एस० पोर्टल के माध्यम से कागज रहित दुरुस्ती दरखास्त जेर धारा 37 भू—राजस्व अधिनियम, 1954 के तहत मौजा डन्सा के राजस्व कागजातों में अपना नाम सन्तू पुत्री थती पुत्री भजी जोकि गलत दर्ज हुआ है के स्थान पर असल नाम मुताबिक दस्तावेजों के असल नाम संत कली पुत्री थती पुत्री भजी दुरुस्त करने बारे कागजरहित दुरुस्ती आवेदन आनलाईन के माध्यम से प्रस्तुत किया है जिस सन्दर्भ में छानबीन मौका रिपोर्ट क्षेत्रीय कानूनगो रामपुर से आनलाईन के माध्यम से प्राप्त हुई है जिस सन्दर्भ

में मिसल आनलाईन के माध्यम से क्षेत्रीय कानूनगो कुसमू को भेजी गई और मौका छानबीन रिपोर्ट क्षेत्रीय कानूनगो से आनलाईन के माध्यम से ही प्राप्त हुई है।

मौका छानबीन रिपोर्ट आनलाईन क्षेत्रीय कानूनगो रामपुर के पाया कि उप महाल डान्सा जमाबन्दी वर्ष 2021-2022 में आराजी खेवट नम्बरान 139, 140 में वादिया का नाम सन्तू पुत्री थती पुत्री भजी दर्ज है। जिस सन्दर्भ में मौके पर हाजिर चन बाशिंदगान देह ने ब्यान कलमबद्ध किया कि वादिया का असल नाम संत कली पुत्री थती पुत्र भजी है जोकि माल कागजात में गलत दर्ज है मुताबिक मौका छानबीन, ब्यानात बाशिंदगान देह के वादिया का नाम राजस्व माल कागजात में दुरुस्त किया जाना वाजिब है। मौके पर जो ब्यान कलमबद्ध किया गया वह शामिल मिसल है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि वादिया संत कली पुत्री थती, पुत्री भजी, निवासी गांव व डा0 डान्सा, तहसील रामपुर, जिला शिमला (हि0प्र0) का अपना राजस्व माल कागजात मौजा डान्सा सन्तू पुत्री थती, पुत्री भजी के स्थान पर असल नाम मुताबिक दस्तावेजों के संत कली पुत्री थती, पुत्री भजी दुरुस्त बरने बारे किसी भी सगे सम्बन्धी/रिश्तेदारों को कोई भी उजर/एतराज हो वह इश्तहार प्रकाशन के एक माह भीतर उपरान्त आगामी तारीख पेशी मिति 30-07-2026 को अदालत हजा में असालतन/वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत का सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहाल अदालत हजा से आज दिनांक 16-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,
तहसील रामपुर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या :
820624/2026

किस्म मुकद्दमा :
दुरुस्ती ईन्द्राज

तारीख दायर :
04-02-2026

तरीख फैसला :

मुकद्दमा शीर्ष : श्रीमती शीलू पत्नी राम सिंह, निवासी गांव बटाली, डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—राजस्व माल कागजात में हि0प्र0 भू—राजस्व अधिनियम, 1954 की जेर धार 37 के तहत दुरुस्त ईन्द्राज बारे।

श्रीमती शीलू पत्नी राम सिंह, निवासी गांव बटाली, डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0) ने आनलाईन आर0एम0एस0 पोर्टल के माध्यम से कागज रहित दुरुस्ती दरखास्त जेर धारा 37 भू—राजस्व अधिनियम, 1954 के तहत मोहाल गोपालपुर के राजस्व कागजातों में अपना नाम शिला विधवा राम सिंह पुत्र सबीर दास जोकि गलत दर्ज हुआ है के स्थान पर असल नाम मुताबिक दस्तावेजों के शिला पत्नी राम सिंह पुत्र सबीर दास दुरुस्त करने बारे कागजरहित दुरुस्ती आवेदन आनलाईन के माध्यम से प्रस्तुत किया है जिस सन्दर्भ में छानबीन मौका रिपोर्ट क्षेत्रीय कानूनगो रामपुर से आनलाईन के माध्यम से प्राप्त हुई है जिस सन्दर्भ में मिसल आनलाईन के माध्यम से क्षेत्रीय कानूनगो रामपुर को भेजी गई और मौका छानबीन रिपोर्ट क्षेत्रीय कानूनगो से आनलाईन के माध्यम से ही प्राप्त हुई है।

मौका छानबीन रिपोर्ट आनलाईन क्षेत्रीय कानूनगो रामपुर के पाया कि उप महाल गोपालपुर जमाबन्दी वर्ष 2022-2023 महाल गोपालपुर में आराजी खेवट नम्बरान 32,34,35 में श्रीमती शीला विधवा राम सिंह पुत्र सबीर दास गलत दर्ज है। जिस सन्दर्भ में मौके पर हाजिर चन बाशिंदगान देह ने ब्यान कलमबद्ध किया कि वादिया का असल नाम शीलू विधवा राम सिंह पुत्र सबीर दास है। जोकि माल कागजात में शीला गलत दर्ज है मुताबिक मौका छानबीन, ब्यानात बाशिंदगान देह के वादिया का नाम राजस्व माल कागजात में दुरुस्त किया जाना वाजिब है। मौके पर जो ब्यान कलमबद्ध किया गया वह शामिल मिसल है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि श्रीमती शीलू पत्नी राम सिंह, निवासी गांव बटाली, डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0) का अपना नाम राजस्व माल कागजात मोहाल गोपालपुर में शिला विधवा राम सिंह पुत्र सबीर दास के स्थान पर असल नाम मुताबिक दस्तावेजों के शीलू विधवा राम सिंह पुत्र सबीर दास दुरुस्त करने बारे किसी भी सगे सम्बन्धी/रिश्तेदारों को कोई भी उजर/एतराज हो वह इश्तहार प्रकाशन के एक माह भीतर उपरान्त आगामी तारीख पेशी मिति 30-07-2026 को अदालत हजा में असालतन/वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत का सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहाल अदालत हजा से आज दिनांक 16-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,
तहसील रामपुर, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या :
820617/2025

किस्म मुकद्दमा :
दुरुस्ती ईन्द्राज

तारीख दायर :
06-02-2026

तरीख फैसला :

मुकद्दमा शीर्ष : स्व0 श्री/श्रीमती पदम दास, शोभा राम, बीर सिंह, तिलक राज, कवंर सिंह, कृष्णा देवी, एवं झालू देवी पुत्रगण/पुत्री स्व0 धर्म दास निवासीगण गांव गसो, डा0 खनेरी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—राजस्व माल कागजात में हि0प्र0 भू-राजस्व अधिनियम, 1954 की जेर धार 37 के तहत दुरुस्त ईन्द्राज बारे।

स्व0 श्री/श्रीमती पदम दास, शोभा राम, बीर सिंह, तिलक राज, कवंर सिंह, कृष्णा देवी, एवं झालू देवी पुत्रगण/पुत्री स्व0 धर्म दास निवासीगण गांव गसो, डा0 खनेरी, तहसील रामपुर, जिला शिमला (हि0प्र0) ने जेर धारा 37 भू-राजस्व अधिनियम, 1954 के तहत मोहाल झाखड़ी एवं धार की मुश्तरीका तौर पर अपने पिता स्व0 धर्म के नाम दुरुस्ती करने बारे कागज रहित आवेदन आनलाईन के माध्यम से ही इस कार्यालय में प्राप्त हुआ है।

मुताबिक मौका छानबीन क्षेत्रीय कानूनगो झाखड़ी के पाया गया वाका चक गसो में आरजी खाता नम्बरान 50 ता 58 व 94 मे धर्म पुत्र नौजू माल कागजात में गलत दर्ज है। छानबीन के यह भी पाया कि स्व0 धर्म पुत्र नौजू का नाम पंचायत रिकार्ड मे धर्म दास पुत्र नौजू है और बाशिंदगान देह के स्व0 धर्म पुत्र नौजू को सभी धर्म दास के नाम से जानते आर पुकारते हैं।

मुताबिक मौका छानबीन क्षेत्रीय कानूनगो रामपुर के पाया कि खाता/खतौनी नम्बर 183/407 मोहाल धार (103) के राजस्व कागजात में धर्म पुत्र नौजू राम गलत दर्ज है जबकि मुताबिक बाशिन्दगाहन देह के ब्यानात एवं छानबीन के पाया कि वादीगण के पिता का धर्म दास पुत्र नौजू राम सही है।

मौके पर क्षेत्रीय कानूनगो झाखड़ी एवं रामपुर ने बाशिन्दगाह देह के ब्यान कलमबद्ध किया जो शामिल मिसल है और वादीगण के पिता का नाम राजस्व कागजात माल में दुरुस्त किये जाने बारे सिफारिश की गई है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को उपरोक्त वादीगणों के पिता का नाम राजस्व कागजात मोहाल झाखड़ी एवं धार में धर्म पुत्र नौजू के स्थान पर मुताबिक दस्तावेजों के धर्म दास पुत्र नौजू दुरुस्त करने बारे कोई एतराज हो तो वह इश्तहार प्रकाशन के एक माह के भीतर के उपरान्त आगामी तारीख पेशी मिति 30-07-2026 को अदालत हजा में असालतन/वकालतन हाजिर होकर अपना उजर/एतराज प्रस्तुत का सकता है। इसके उपरान्त कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार नाम दुरुस्ती करने बारे आदेश पारित कर दिये जाएंगे।

यह इश्तहार मेरे हस्ताक्षर व मोहाल अदालत हजा से आज दिनांक 30-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील रामपुर, जिला शिमला (हि0प्र0)।

**In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Sh. Santosh Kumar aged about 49 years s/o Late Sh. Niranjana Sharma, r/o Rose Cottage,
Ground Floor, Lower Kaithu, Shimla

.. Applicant.

Versus

General Public

.. Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Santosh Kumar aged about 49 years s/o Late Sh. Niranjana Sharma, r/o Rose Cottage, Ground Floor, Lower Kaithu, Shimla Tehsil & District Shimla (H.P.) has filed an application before the undersigned for registration of the date of death of his father namely Niranjana Sharma, on 18-07-2022 at Rose Cottage, Ground Floor, Lower Kaithu, Shimla.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection to the registration of the aforesaid death may submit the same in writing before this court within 30 (Thirty) days from the date of publication of this notice in the Official Gazette.

No objection received after the prescribed period shall be entertained, and the application shall be decided accordingly.

Given under my hand and seal of the Court on this 22nd June, 2026.

Seal.

Sd/-
Tehsildar Shimla (Urban),
District Shimla (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Sh. Gopal Lakhanpal aged about 30 years s/o Sh. Ashwani Lakhanpal, r/o House No. 99/2 Alley No. 16 Lower Bazar Shimla (H.P.)-171 001 . . Applicant.

Versus

General Public

. . Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Gopal Lakhanpal aged about 30 years s/o Sh. Ashwani Lakhanpal, r/o House No. 99/2 Alley No. 16 Lower Bazar Shimla (H.P.)-171 001 Tehsil & District Shimla (H.P.) has filed an application before the undersigned for registration of the date of death of his mother namely Asha Devi, on 27-11-2002 at Lower Bazar Shimla (H.P.).

Therefore, through this proclamation, the general public is hereby informed that any person having any objection to the registration of the aforesaid death may submit the same in writing before this court within 30 (Thirty) days from the date of publication of this notice in the Official Gazette.

No objection received after the prescribed period shall be entertained, and the application shall be decided accordingly.

Given under my hand and seal of the Court on this 24th June, 2026.

Seal.

Sd/-
Tehsildar Shimla (Urban),
District Shimla (H.P.).

ब अदालत श्री चौद राम कश्यप सहायक समाहर्ता द्वितीय श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकदमा नं0 : 815066 / 2026

तारीख मरजुआ : 28-01-2026

तारीख पेशी : 08-07-2026

1. Nand Lal s/o Banshi Ram, Village Jakha, P.O. Malyana, District Shimla, Himachal Pradesh-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006

Versus

1. Budhi Ram s/o Mathu Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 2. Manohar s/o Mathu Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 3. Narender s/o Sohan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 4. Surat Ram s/o Kubja, Village Balai, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 5. Santi d/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 6. Mathi d/o Daultiya, Village Shanahan, P.O.

Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 7. Totu d/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 8. Daultiya s/o Devanu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 9. Ashok Kumar s/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 10. Kumari Nisha d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 11. Sheela w/o Deepram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 12. Prem Singh s/o Banshi Ram Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 13. Jagdeesh s/o Banshi Ram Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 14. Ramesh s/o Banshi Ram Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 15. Vijay Singh s/o Banshi Ram Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 16. Pattu w/o Banshi Ram Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 17. Bimla d/o Brahma Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 18. Brahma Nand s/o Dola Ram Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 19. Brij Raj s/o Vijay Kumar Village Malyana, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 20. Virender s/o Vijay Kumar, Village Malyana, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 21. Madhusudan s/o Vijay Kumar, Village Malyana, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 22. Vijay Kumar s/o Manohar Dass, Village Malyana, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 23. Balkrishan s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 24. Krishandutt s/o Abhiram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 25. Bhupendr Kumar s/o Pushpa, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 26. Kanta d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 27. Promila d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 28. Manju d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 29. Seema d/o Sheela Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 30. Krian d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 31. Nisha d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 32. Anita d/o Sheela, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 33. Sheela w/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 34. Rajesh s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 35. Rakesh s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 36. Suresh s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 37. Chanchal d/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 38. Kanchan d/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 39. Chanderkanta w/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 40. Basant Lal s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-

171 006, 41. Jiyalal s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 42. Kashmiru Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 43. Kaushalya Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 44. Sahbu w/o Udi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 45. Kirpa Ram s/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 46. Kaushalya Devi d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 47. Sheela Devi d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 48. Radha d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 49. Parvati d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 50. Surat Ram s/o Ram Das, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 51. Prem Singh s/o Banshi Ram, Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 52. Prem Singh s/o Banshi Ram, Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 53. Ramesh s/o Banshi Ram, Village Jakha, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 54. Jagdeesh s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 55. Jagdeesh s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 56. Vijay Singh s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 57. Pramod s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 58. Pattu w/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 59. Banshi Ram s/o Pesar Chakandu, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 60. Nirma d/o Shaukiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 61. Leela d/o Shaukiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 62. Manoj s/o Krishandutt, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 63. Meera d/o Krishandutt, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 64. Gayatri w/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 65. Krishan Dutt s/o Lapa, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 66. Ram Lal s/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 67. Jagdeesh s/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 68. Leela Devi d/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 69. Rajender Singh s/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 70. Radha d/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 71. Reena d/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 72. Leela w/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 73. Gauri d/o Sant Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 74. Amichand s/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 75. Kaushalya d/o Surat Ram, Village Shanahan, P.O.

Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 76. Gauri d/o Abhi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 77. Suresh s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 78. Ramesh s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 79. Usha d/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 80. Asha d/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 81. Krishan Dutt s/o Abhi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 82. Sher Singh d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 83. Narender Singh s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 84. Prem s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 85. Sheela d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 86. Leela d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 87. Kanta d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 88. Sharda d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 89. Neeta d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 90. Neeta d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 91. Ramsvarup s/o Devi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 92. Arvind Kumar s/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 93. Anju Kumar s/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-1714 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 94. Anjali d/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 95. Laxmi Devi w/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 96. Bhupinder Singh s/o Het Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 97. Narayan s/o Hari Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 98. Nirmala Devi s/o Hari Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 99. Hari Nand s/o Balak Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 100. Rupchand s/o Shyam Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Page 4 Shimla, Himachal Pradesh-171 006, 101. Chandersen s/o Shyam Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 102. Shyam Lal s/o Madan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 103. Pramod Singh s/o Geeta Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 104. Santosh Kumar s/o Geeta Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 105. Geeta Ram s/o Madan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 106. Nand Lal s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 107. Pratap Singh s/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 108. Krishna d/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 109. Amrita d/o Banshi Ram,

Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 110. Meena d/o Kanshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 111. Savitri d/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 112. Damyanti d/o Banshi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 113. Damyanti d/o Banshi Ram, Village Jakha, P.O. Malyana, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 114. Anita d/o Banshi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 115. Anita d/o Banshi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 116. Bhagat Ram s/o Mathu Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 117. Manohar Lal s/o Mathu Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 118. Budhi Ram s/o Mathu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 119. Joginder Singh s/o Mathu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 120. Satya d/o Mathu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 121. Sheela d/o Mathu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 122. Kundnu w/o Mathu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 123. Narender Singh s/o Sohan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 124. Sohan Lal s/o Rati Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 125. Surat Ram s/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 126. Kubja d/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 127. Santi d/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 128. Totu d/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 129. Daultiya s/o Devnu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 130. Ashok Kumar s/o Deep Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 131. Nisha d/o Deep Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 132. Sheela w/o Deep Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 133. Deep Ram s/o Daultiya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 134. Vidya Devi d/o Mast Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 135. Mast Ram s/o Aklu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 136. Balkrishan s/o Krishandutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 137. Krishandutt s/o Abhi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 138. Bhupinder Kumar s/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 139. Pushpa d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 140. Kanta d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 141. Promila d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 142. Manju d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 143. Seema d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil

Shimla Rural, District Shimla, Himachal Pradesh-171 006, 144. Kiran d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 145. Nisha d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 146. Anita d/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 147. Sheela w/o Daulat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 148. Rajesh Kumar s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 149. Rakesh Kumar s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 150. Suresh s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 151. Chanchal d/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 152. Kanchan d/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 153. Chander Kanta w/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 154. Ramsaran s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 155. Basant Lal s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 156. Basant Lal s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 157. Jiya Lal s/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 158. Kashmiru Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 159. Kaushalya Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 160. Soma Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 161. Leela Devi d/o Lachmi Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 162. Sahbu w/o Udi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 163. Narayan s/o Hari Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 164. Nirmala d/o Hari Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 165. Hari Nand s/o Balak Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 166. Kirpa s/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 167. Kaushalya Devi d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 168. Sheela Devi d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 169. Radha d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 170. Parvati d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 171. Surat Ram s/o Ram Das, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 172. Prem Singh s/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 173. Jagdeesh s/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 174. Ramesh s/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 175. Vijay s/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 176. Pramod s/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 177. Pattu w/o Banshi Ram, Village Jakha, P.O. Malyana Shimla-171 006, Tehsil Shimla

Rural, District Shimla, Himachal Pradesh-171 006, 178. Manoj s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 179. Meera d/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 180. Gayatri w/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 181. Yash d/o Anokhi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 182. Anokhi Ram s/o Punnu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006 Page 7, 183. Ram Lal s/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 184. Jagdeesh s/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 185. Leela Devi d/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 186. Rajender s/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 187. Radha d/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 188. Reena d/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 189. Leela w/o Ami Chand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 190. Ami Chand s/o Saniya, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 191. Gauri d/o Sant Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 192. Sant Ram s/o Lagnu, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 193. Amichand s/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 194. Kaushalya d/o Surat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 195. Kripal Singh s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 196. Narayan Singh s/o Bajiru Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 197. Kishan Dutt s/o Purandutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 198. Ramsvarup s/o Purandutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 199. Chandu w/o Purandutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 200. Het Ram s/o Ramsaran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 201. Sahbu d/o Ram Saran, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 202. Ram Saran s/o Bhagat Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 203. Vimla d/o Brhama Nand, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 204. Brahama Nand s/o Thola Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 205. Gauri d/o Abhi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 206. Abhi Ram s/o Moti Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 207. Suresh s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 208. Ramesh s/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 209. Usha d/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 210. Asha d/o Krishan Dutt, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 211. Sher Singh s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006.

Pradesh-171 006, 212. Narender Singh s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 213. Prem s/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 214. Sheela d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 215. Leela d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 216. Kanta d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 217. Sharda d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 218. Neeta d/o Narayan Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 219. Ramsvarup s/o Devi Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 220. Arvind Kumar s/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 221. Anju Kumar s/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 222. Anjali d/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 223. Laxmi Devi w/o Bhupinder Singh, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 224. Rupchand s/o Shyam Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 225. Chandersen s/o Shyam Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 226. Shyam Lal s/o Madan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 227. Pramod Singh s/o Geeta Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 228. Santosh Kumar s/o Geeta Ram, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006, 229. Geeta Ram s/o Madan Lal, Village Shanahan, P.O. Sanjauli, Shimla-171 006, Tehsil Shimla Rural, District Shimla, Himachal Pradesh-171 006,

इश्तहार

1. श्री नंद लाल पुत्र वंशी राम निवासी गांव जाखा, डाकघर मल्याणा, तहसील व जिला शिमला हि0प्र0 ने इस न्यायालय में प्रार्थना-पत्र बाराए जेर धारा 123 के अन्तर्गत भू-विभाजन हेतु अराजी खाता/खतौनी नं0 163,165,166 वाका महाल मल्याणा-11 तहसील शिमला ग्रामीण जिला शिमला हि0प्र0 बारे प्रस्तुत किया हैं। कई बार इस अदालत द्वारा समन जारी किये गए परन्तु प्रतिवादीगण के मौका पर न मिलने व रिपोर्ट तमील कुनिदा के कारण समन तामील न हो सकी। जिससे यह प्रतीत होता है कि प्रतिवादीगण जानबूझ के उपरोक्त मुकद्दमा में पेश न हो रहे हैं।

अतः अदालत को विश्वास हो चुका है कि उपरोक्त प्रतिवादी नं0 1 ता 11, 17, 18, 22 ता 106 व 116 ता 229 की तामील साधारण तरीके से होना मुश्किल हैं। अतः इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा भू-विभाजन बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 08-07-2026 को प्रातः 10.00 बजे हाजिर अदालत कोर्ट परिसर चक्कर में आकर अपना एतराज पेश करें। अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
शिमला ग्रामीण जिला शिमला (हि0प्र0)।

CORRECTION OF NAME

I, Anita Sharma w/o Sh. Arun Sharma, r/o Village Patti, Tehsil Palampur, Darugno, P.O. Kandi, Distt. Kangra (H.P.) declare that my name is wrongly entered as Besru Devi in my Aadhar Card. Now, I intend to correct my name as Anita Sharma in Aadhar Card. Concerned note.

ANITA SHARMA
w/o Sh. Arun Sharma,
r/o Village Patti, Tehsil Palampur, Darugno,
P.O. Kandi, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Lakshmi w/o Sh. Pushap Raj, r/o Village & P.O. Nandi, Tehsil Chachyot, Distt. Mandi (H.P.) declare that I want to correct my name as Lakshmi in place of Luxmi in my Aadhar Card. All concerned note it.

LAKSHMI
w/o Sh. Pushap Raj,
r/o Village & P.O. Nandi,
Tehsil Chachyot, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Darshana Kumari w/o Sh. Subhash Chand, Village Har Liungni, P.O. Daroh, Tehsil Palampur, Distt. Kangra (H.P.) declare that in my Aadhar Card, my name entered as Sudarshana Devi is incorrect. That my correct name is Darshana Kumari. Concerned note.

DARSHANA KUMARI
w/o Sh. Subhash Chand,
Village Har Liungni, P.O. Daroh,
Tehsil Palampur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sachin Sharma s/o Sh. Rajesh Sharma, r/o Village & P.O. Mangarh, Tehsil Pachhad, Distt. Sirmaur (H.P.) do hereby declare that the actual name of my elder son is Parth Sharma. However, in his Birth Certificate and Aadhar Card No. (9581 2494 5874), his name has been inadvertently recorded as Baby one of Taruna Kumari. Both names belong to the same person. Henceforth, he shall be known as Parth Sharma for all future purposes.

SACHIN SHARMA
s/o Sh. Rajesh Sharma,
r/o Village & P.O. Mangarh,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Tapender Singh aged about 50 years s/o Sh. Dalip Singh, r/o Village Gundal Daghalga, P.O. Bagthan, Tehsil Pachhad, Distt. Sirmaur (H.P.) declare that the actual spelling of the name of my son is Vaibhav Thakur duly recorded in his Matriculation Certificate but inadvertently in his Aadhar Card bearing No. 9033 6154 7023, there is recorded as Vabhav Thakur. Vaibhav Thakur and Vabhav Thakur is one and same person. I required to please correct my son's name in all documents.

TAPENDER SINGH
s/o Sh. Dalip Singh,
r/o Village Gundal Daghalga, P.O. Bagthan,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Amit Thakur s/o Sh. Suresh Kumar, r/o Kaseti, P.O. Paisa, Tehsil Dehra, Distt. Kangra (H.P.) declare that my son's name is wrongly recorded in Aadhar Card and Parivar Nakal Register of Gram Panchayat, Siyoti Khurd, Tehsil Dehra as Vivaan Saklani s/o Sh. Amit Thakur. Whereas, his correct name is Riyan Thakur s/o Sh. Amit Thakur. It may be corrected in Aadhar Card as well as Parivar Nakal register as Riyan Thakur s/o Sh. Amit Thakur. Concerned note.

AMIT THAKUR
s/o Sh. Suresh Kumar,
r/o Kaseti, P.O. Paisa,
Tehsil Dehra, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sumna Devi w/o Sh. Sanjay Kumar, r/o V.P.O. Chakmoh, Tehsil Dhatwal, Distt. Hamirpur (H.P.) declare that my name is wrongly recorded as Suman Kumari in Aadhar Card & other relevant documents whereas, my correct name is Sumna Devi as per my Birth Certificate. Sumna Devi & Suman Kumari is same women. All concern note.

SUMNA DEVI
w/o Sh. Sanjay Kumar,
r/o V.P.O. Chakmoh,
Tehsil Dhatwal, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Rakesh Kumar s/o Sh. Chunka Ram, r/o Village Parnali, P.O. Bandla, Tehsil Sadar, District Bilaspur (H.P.) declare that my daughter's name in her Aadhar Card is wrongly entered as Sristhi Bhardwaj whereas, her correct name is Srishti Bhardwaj. Concerned note.

RAKESH KUMAR
s/o Sh. Chunka Ram,
r/o Village Parnali, P.O. Bandla,
Tehsil Sadar, District Bilaspur (H.P.).

CHANGE OF NAME

I, Reetika (New Name) d/o Sh. Khem Singh, Village Khadlwas, P.O. Jassourgarh, Tehsil Churah, Distt. Chamba (H.P.)-176 321 declare that I have changed my name from Ritika Devi (Old Name) to Reetika (New Name). All concerned please may note.

REETIKA
d/o Sh. Khem Singh,
Village Khadlwas, P.O. Jassourgarh,
Tehsil Churah, Distt. Chamba (H.P.)-176 321.

CHANGE OF NAME

I, Kusum Lata w/o Sh. Ajit Kumar, r/o Village Tali, District Bilaspur (H.P.) hereby declare that name of my minor son has been changed from Ivan Kashyap to Raghav K Sharan. Henceforth, he shall be known as Raghav K Sharan.

KUSUM LATA
w/o Sh. Ajit Kumar,
r/o Village Tali, District Bilaspur (H.P.).

CHANGE OF NAME

I, Suresh Kumar s/o Sh. Hari Dass, r/o Vill. Bhiar, P.O. Mehal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Baby two of Kusum Sharma to Mayank Sharma. He shall be known as Mayank Sharma for all purposes in future. All concerned please note.

SURESH KUMAR
s/o Sh. Hari Dass,
r/o Vill. Bhiar, P.O. Mehal,
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Anu Bala Widow of No. 2499707X LNK (Late) Parveen Kumar, r/o Vill. Bari, P.O. Bari, Tehsil and Distt. Hamirpur (H.P.) declare that in Army record of my Late Husband, my daughter's name is wrongly entered as Sharda Thakur. Whereas her correct name is Shradha Thakur. All concerned please note.

ANU BALA
Widow of Late Parveen Kumar,
r/o Vill. Bari, P.O. Bari,
Tehsil and Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Kanta Devi w/o Sh. Parshotam Dass, r/o Vill. Rupal, P.O. Dangri, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in my PAN Card bearing Number IGGPD3790E, my name is wrongly entered as Kanta Devi. Whereas my correct name is Kanta. All concerned please note.

KANTA DEVI
w/o Sh. Parshotam Dass,
r/o Vill. Rupal, P.O. Dangri,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Thanda Ram Sidar c/o Sh. Amit Sood, EK Jot Colony, Ward No. 05, Ram Nagar, Dharamshala (T), P.O. Dharamshala, Distt. Kangra (H.P.) declare that my daughter's name in her Aadhar Card have been wrongly entered as Tanu whereas, her correct name is Tanya Sidar. Concerned note.

THANDA RAM SIDAR
c/o Sh. Amit Sood,
EK Jot Colony, Ward No. 05,
Ram Nagar, Dharamshala (T),
P.O. Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Sumna Kumari d/o Sh. Sujan Singh, r/o Village Bhatwas, P.O. Killad Pangi, Tehsil Pangi, Distt. Chamba (H.P.) declare that I have changed my name from Suman Kumari to Sumna Kumari for all future purposes. Concerned note it.

SUMNA KUMARI
d/o Sh. Sujan Singh,
r/o Village Bhatwas, P.O. Killad Pangi,
Tehsil Pangi, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Sunil s/o Sh. Geeta Ram, r/o Village Shallan, P.O. Pujarli No. 2, Tehsil Rohru, Distt. Shimla (H.P.) declare that my son's name is wrongly mentioned as Abril in his Aadhar Card No. 8552 9326 5707. Therefore it should be changed to Aviral in Aadhar Card. Note the relevant information.

SUNIL
s/o Sh. Geeta Ram,
r/o Village Shallan, P.O. Pujarli No. 2,
Tehsil Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Maghi Devi w/o Sh. Man Bahadur, r/o Sansar Chand Building, Vill. Thana, P.O. Mandal, Tehsil Jubbal, Distt. Shimla (H.P.) declare that name of my daughter Muskan Dhakal is wrongly mentioned as Kumari Muskan in her Aadhar Card No. 2040 7777 2848. Therefore it should be changed to Muskan Dhakal in her Aadhar Card. Note the relevant information.

MAGHI DEVI
w/o Sh. Man Bahadur,
r/o Sansar Chand Building,
Vill. Thana, P.O. Mandal,
Tehsil Jubbal, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Anil Kumar s/o Sh. Chaman Lal, V.P.O. & Tehsil Amb, Distt Una (H.P.) declare *Vide* affidavit No. 1300/T, dtd. 19-06-2026 before Executive Magistrate Amb that name of my daughter has wrongly been entered in her birth Certificate as Kejal Kaushal and in matric certificate & Parviar Suchi as Kanjal whereas her correct name is Kinjal Koushal. All note please.

ANIL KUMAR
s/o Sh. Chaman Lal,
V.P.O. & Tehsil Amb, Distt. Una (H.P.).

CORRECTION OF NAME

I, Ranjana w/o Sh. Mukesh Kumar, Vill. Lander Landiyan, P.O. Suri, Tehsil Amb, Distt. Una (H.P.) declare *Vide* affidavit No. 1360/T dtd. 25-06-2026 before Executive Magistrate Amb that name of my daughter has wrongly been entered in her Aadhar Card as Karitika whereas her correct name is Kritika Dadwal. All note please.

RANJANA
w/o Sh. Mukesh Kumar,
Vill. Lander Landiyan, P.O. Suri,
Tehsil Amb, Distt. Una (H.P.).

CHANGE OF NAME

I, Sandeep Chauhan aged about 35 years s/o Late Sh. Dhyan Chand, r/o Vill. Anu, P.O. Gumma, Tehsil Kotkhai, Distt. Shimla (H.P.)-171 227 declare that I have changed my son's name from Anick (old name) to Aunik Chauhan (new name). All concerned please may note.

SANDEEP CHAUHAN
s/o Late Sh. Dhyan Chand,
r/o Vill. Anu, P.O. Gumma,
Tehsil Kotkhai, Distt. Shimla (H.P.)-171 227.

CHANGE OF NAME

I, Dil Bahadur Pun s/o Sh. Durga Bahadur, r/o Village Dhar, P.O. Deothi, Tehsil Theog, Distt. Shimla, Deathi (97) (H.P.)-171 220 do hereby declare that I have changed my minor daughter's name from Shanti Pun (Old Name) to Shanti (New Name). All concerned may please note.

DIL BAHADUR PUN
s/o Sh. Durga Bahadur,
r/o Village Dhar, P.O. Deothi,
Tehsil Theog, Distt. Shimla, Deathi (97) (H.P.)-171 220.

CHANGE OF NAME

I, Rajesh Kumar s/o Sh. Liaq Ram, Tehsil Theog, Vill. Charain, P.O. Parala, Ghund (85), Shimla (H.P.)-171 220 do hereby declare that I have changed my minor daughter's name from Samriti Verma (Old Name) to Smriti Verma (New Name). All concerned please note.

RAJESH KUMAR
s/o Sh. Liaq Ram,
Tehsil Theog, Vill. Charain,
P.O. Parala, Ghund (85), Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Bhim Singh s/o Sh. Mangat Ram, Vill. Antrawali, Tehsil Chopal, Hanal (129), Shimla, Nakorapul (H.P.)-171 211 declare that I have changed my minor son's name from Sasham (Old Name) to Saksham (New Name). All concerned please note.

BHIM SINGH
s/o Sh. Mangat Ram,
Vill. Antrawali, Tehsil Chopal, Hanal (129),
Shimla, Nakorapul (H.P.)-171 211.

CHANGE OF NAME

I, Sefudeen (New Name) s/o Sh. Gani, Vill. Tarshanoo, Up-Mahal Tarshanoo (74/3), Nerwa, Shimla (H.P.)-171 210 declare that I have changed my name from Suyaf (Old Name) to Sefudeen (New Name). All concerned please may note.

SEFUDEEN
s/o Sh. Gani,
Vill. Tarshanoo, Up-Mahal Tarshanoo (74/3),
Nerwa, Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Aamkali Khadka Ghartimagar w/o Sh. Birendra Gharti, Baghi (3), Shimla (H.P.)-171 225 declare that I have changed my minor daughter's name from Aaradhya (Old Name) to Aaradhya Gharti (New Name). All concerned please note.

AAMKALI KHADKA GHARTIMAGAR
w/o Sh. Birendra Gharti,
Baghi (3), Shimla (H.P.)-171 225.

CHANGE OF NAME

I, Uma (New Name) w/o Sh. Jeet Ram, Tehsil Theog, Deothi (97), P.O. Chhaila, Distt. Shimla (H.P.)-171 220 declare that I have changed my name from Roshani Devi (Old Name) to Uma (New Name). All concerned please may note.

UMA
w/o Sh. Jeet Ram,
Tehsil Theog, Deothi (97), P.O. Chhaila,
Distt. Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Ganesh (New Name) s/o Sh. Karan Bhadur, c/o Sanjeev Chauhan, Kotkhai, Bakhhol (177), Shimla (H.P.)-171 202 declare that I have changed my name from Dinesh (Old Name) to Ganesh (New Name). All concerned please may note.

GANESH
s/o Sh. Karan Bhadur,
c/o Sanjeev Chauhan, Kotkhai,
Bakhhol (177), Shimla (H.P.)-171 202.

CHANGE OF NAME

I, Bres Pati w/o Sh. Hirmal aged about 67 years, Vill. Yangpa-II, P.O. Huri, Tehsil Nichar, Distt. Kinnaur (H.P.) in my Election Photo Identity Card, Panchayat Parivar Register Nakal, my name is mentioned as (Bres Pati) and in Aadhar Card 3999 3654 6734 my name is wrongly entered as (Diwani), both are same and one person. Its me. All concerned please may notice.

BRES PATI
w/o Sh. Hirmal,
Vill. Yangpa-II, P.O. Huri,
Tehsil Nichar, Distt. Kinnaur (H.P.).

CHANGE OF NAME

I, Mahinder Singh s/o Sh. Naku Ram, Tehsil Kotkhai, Vill. Sundemagar, Ratnari (10), P.O. Ratnari, Distt. Shimla (H.P.)-171 225 declare that I have changed my minor son's name from Aaraish (Old Name) to Airish Dhanta (New Name). All concerned please may note.

MAHINDER SINGH
s/o Sh. Naku Ram,
Tehsil Kotkhai, Vill. Sundemagar, Ratnari (10),
P.O. Ratnari, Distt. Shimla (H.P.)-171 225.

CORRECTION OF NAME

I, Ashish Kumar s/o Sh. Yash Pal Singh, r/o Village Bard, P.O. Sunhani, Tehsil Jhandutta, District Bilaspur (H.P.) declare that in my Aadhar Card, my name is wrongly entered as Ashish Thakur s/o Sh. Yashpal Thakur, which should be corrected as Ashish Kumar s/o Sh. Yash Pal Singh. Please correct this.

ASHISH KUMAR
s/o Sh. Yash Pal Singh,
r/o Village Bard, P.O. Sunhani,
Tehsil Jhandutta, District Bilaspur (H.P.).

CORRECTION OF NAME

I, Madan Lal s/o Sh. Dhiraj Ram, r/o V.P.O. Sirdi, Tehsil Bharmour, District Chamba (H.P.)-176 315 declare that in my minor daughter's Aadhar Card bearing No. 8400 2482 7388, her name is wrongly entered as Preetika Devi, which should be corrected as Prithika Thakur. Please correct this.

MADAN LAL
s/o Sh. Dhiraj Ram,
r/o V.P.O. Sirdi, Tehsil Bharmour,
District Chamba (H.P.)-176 315.

CORRECTION OF NAME

I, Rafact Deen s/o Sh. Sahab Deen, r/o Village & P.O. Kotlu Brahmna, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in my Aadhar Card bearing No. 7357 1085 0565, my name is wrongly entered as Rafaket Ali, which should be corrected as Rafact Deen. Please correct this.

RAFACT DEEN
s/o Sh. Sahab Deen,
r/o Village & P.O. Kotlu Brahmna,
Tehsil Ghumarwin, District Bilaspur (H.P.).

CORRECTION OF NAME

I, Biasan Devi w/o Sh. Nand Lal, r/o Village & P.O. Chalehli, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in my Aadhar Card, my name is wrongly entered as Vyasa Devi, which should be corrected as Biasan Devi. Please correct this.

BIASAN DEVI
w/o Sh. Nand Lal,
r/o Village & P.O. Chalehli, Tehsil Ghumarwin,
District Bilaspur (H.P.).

CORRECTION OF NAME

I, Raveena Rawat *alias* Raveena Negi d/o Sh. Rattan Chand, r/o Village Grouuru, P.O. Rissa, Tehsil Sarkaghat, District Mandi (H.P.) declare that my name in all official records is wrongly entered as Raveena Rawat. My correct name is Raveena Negi. All concerned take note.

RAVEENA RAWAT *alias* RAVEENA NEGI
d/o Sh. Rattan Chand,
r/o Village Grouuru, P.O. Rissa,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Rahul Kumar s/o Sh. Kushal Chand, r/o V.P.O. Khad, Ward No. 3, Sub-Tehsil Ispur, Tehsil Haroli, District Una (H.P.) declare that I have changed my daughter's name from Urvi to Urvi Kumari. All concerned please note.

RAHUL KUMAR
s/o Sh. Kushal Chand,
r/o V.P.O. Khad, Ward No. 3, Sub-Tehsil Ispur,
Tehsil Haroli, District Una (H.P.).

CHANGE OF NAME

I, Rahul Kumar s/o Sh. Kushal Chand, r/o V.P.O. Khad, Ward No. 3, Sub-Tehsil Ispur, Tehsil Haroli, District Una (H.P.) declare that I have changed my daughter's name from Aarushi to Aarushi Kumari. All concerned please note.

RAHUL KUMAR
s/o Sh. Kushal Chand,
r/o V.P.O. Khad, Ward No. 3, Sub-Tehsil Ispur,
Tehsil Haroli, District Una (H.P.).

CHANGE OF NAME

I, Keshal Singh s/o Sh. Bachitar Singh, r/o Ward No. 08, V.P.O. Dehlan Upperli, Tehsil & District Una (H.P.) declare that I have changed my son's name from BALNOOR SINGH to BARKIRAT SINGH. All concerned please note.

KESHAL SINGH
s/o Sh. Bachitar Singh,
r/o Ward No. 8, V.P.O. Dehlan Upperli,
Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Neha Kumari w/o Sh. Varinder Singh, r/o Village Rapoh Muchlian, P.O. Rapoh Missran, Tehsil Amb, District Una (H.P.) declare that I have changed my son's name from Samrath Rajput to Samarth Singh. All concerned please note.

NEHA KUMARI
w/o Sh. Varinder Singh,
r/o Village Rapoh Muchlian, P.O. Rapoh Missran,
Tehsil Amb, District Una (H.P.).
